

DIVISION BENCH  
COURT - II

O-204

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/108(KB)2019  
IA(I.B.C)/861(KB)2024, IA(I.B.C)/1044(KB)2022,  
CONT.A. (IBC)/10(KB)2023, IA(I.B.C)/740(KB)2022,  
IA(I.B.C)/1496(KB)2022, IA(I.B.C)/1178(KB)2023,  
IA(I.B.C)/725(KB)2021, IA(I.B.C)/855(KB)2022,  
IA(I.B.C)/461(KB)2023, IA(I.B.C)/450(KB)2023,  
IA(I.B.C)/1146(KB)2022, IA(I.B.C)/974(KB)2022,  
IA(I.B.C)/789(KB)2022, IA(I.B.C)/846(KB)2022,  
IA(I.B.C)/374(KB)2021, IA(I.B.C)/759(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MAY 2024**

IN THE MATTER OF	UNITED BANK OF INDIA VS PURPLE ADVERTISING SERVICES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Adv. ] For the State Bank of India  
Ms. Deblina Lahiri, Adv. ]  
Mr. Mrinmoy Chatterjee, Adv. ]  
Ms. Teresa Chettri, Adv. ]  
Ms. M. Sharma, Adv. ]  
  
Mr. Sayantan Bose, Adv. ] For CONT.A. (IBC)/10(KB)2023  
Ms. Ankita Choudhury, Adv. ]  
  
Ms. Meenakshi Manot, Adv. ] For the Applicant  
Mr. Saubhik Chowdhury, Adv. ]  
Mr. Tanishq Pathak, Adv. ]  
  
Mr. Shaunak Mitra, Adv. ] For the Liquidator  
Mr. Amandeep Singh, Adv. ]  
Ms. Zeenat Shabab, Adv. ]  
Mr. Sudarshan Kr. Agarwal, Adv. ]  
Ms. Nitu Singh, CS ]  
  
Mr. Sailesh Mishra, Adv. ] For UCO Bank.

SG

Mr. Debasish Chakrabarti, Adv. ] For the Punjab National Bank  
Mr. Snehasish Chakraborty, Adv. ]  
Mr. Pritesh Bansod, Adv. ] For IDBI Bank Ltd as the Applicant in IA 461 of 2023

## O R D E R

1. Ld. Counsel for the parties present.
2. **CONT.A. (IBC)/10(KB)2023:**
  - a. At the request Ld. Counsel Mr. Snehasish Chakraborty appearing on behalf of PNB. We permit the DM PNB Zonal Sans to appear before us on 11<sup>th</sup> May, 2024 at 1:30 p.m.
  - b. Ld. Counsel Mr. Shaunak Mitra appearing for the liquidator is directed to intimate to both the banks i.e. PNB & UCO about the shares towards CIRP costs, so that out of the funds include by both the banks towards CIRP costs Payel Das can be paid off.
  - c. Let the same be intimated by the banks in course of the day and the banks are directed to make payments by Friday.
  - d. Along with the estimate liquidator is directed to handover the bills towards the share of each of the bank.
  - e. List the matter on **13.05.2024 at 1:30 p.m.**
3. **IA(I.B.C)/1178(KB)2023:**
  - a. Since recall has been sought for an order dated **07.06.2023** passed by different bench.
  - b. List the matter before the same bench on **22.05.2024.**
4. **IA(I.B.C)/974(KB)2022 & IA(I.B.C)/1044(KB)2022:**
  - a. Books of account be provided to both the Applicants as well as the Liquidator to show the balance of payment against which no shares was issued. Since its submitted that out of Rs.16 crores admittedly paid, purchase of shares an amount of Rs.9 crores it was Rs.25 lakhs shares of the company.
  - b. List the matter on **27.06.2024.**
5. **IA(I.B.C)/861(KB)2024:**
  - a. This application has been filed by the Liquidator to place on record the 7<sup>th</sup> Progress Report, which is placed at page 10 to 23 of the application. This application is supported by an affidavit which is placed at page 24 to 26 of the application. The 7<sup>th</sup> Progress Report is taken on record, and, accordingly this application is **disposed of.**

**6. IA(I.B.C)/461(KB)2023:**

- a. Ld. Counsel Mr. Shaunak Mitra assures that he will check whether any reply has been filed against IA(I.B.C)/461(KB)2023. In the event no reply has been filed till date.
- b. Let the same be done within a period of two weeks'
- c. List the matter on **27.06.2024**.

**D.Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**